MOST URGENT

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF POWER) DELHI SECRETARIAT 8TH LEVEL, B-WING, I.P.ESTATE NEW DELHI – 110002

No.F.14(64)/ Power/VS/2021/3992

Dated: 30 | 12 | 202 |

To

The Dy. Secretary (Legislation),
Question Branch,
Delhi Vidhan Sabha,
Old Secretariat
Delhi – 110054

Sub: Un-Starred Question No.144

Sir,

Please find enclosed copy of reply of the Un-Starred Question No.144 for 04.12.2021 (100 Copies each along with a data in PDF File Format in pen drive) for your kind information and further necessary action at your end please.

Yours faithfully,

Encl. As above

(R.S.Samria)

Dy. Director (Power)

Copy to:-

- 1. The Director, Directorate of Information and Publicity Department, Delhi Vidhan Sabha, Old Secretariat, Delhi 110054 (150 Copies)
- 2. The OSD to Minister of Power, GNCTD

विभाग का नाम :- ऊर्जा विभाग विभाग का पता :- आठवां तल, बी विंग, दिल्ली सचिवालय

अतारांकित प्रश्न संख्या—144 दिनाँक :— 04.12.2021 प्रश्नकर्ता श्री शोएब इकबाल क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

	प्रश्न	उत्तर
क)	बिजली के नए कनेक्शन लेने में और डीटी मामलों को सुलझाने में आने वाली कठिनाइयों के समाधान हेतु क्या कदम उठाए जा रहे हैं;	दिल्ली विद्युत विनियामक आयोग और बिजली वितरण कंपनियो ने सूचित किया है कि नये बिजली कनेक्शन डीईआरसी (आपूर्ति कोड और प्रदर्शन मानक) विनियम, 2017 के विनियम 10 और 11 के प्रावधनों और डीईआरसी आदेश दिनांक 31.08.2017 के अनुलग्नक –1 में उल्लेखित दस्तावेजों की प्रस्तुति/उपलब्धता तथा शुल्क के भुगतान के बाद जारी किए जाते है।
		डीईआरसी द्वारा उपभोक्ता शिकायतों / उपभोक्ता चार्टर / शिकायत चार्टर से निपटने के लिए मैनुअल ऑफ प्रैक्टिस जारी किया गया हैं। उपभोक्ता शिकायतों के निवारण के लिए जन जागरूकता बुलेटिन संख्या 13 भी जारी किया गया है। आवेदक तदनुसार संपर्क कर सकता है। (संलग्नक क)
		बिजली वितरण कम्पनियों ने अपने सभी डिविजनों में ग्राहको के लिए कस्टूमर केयर सेन्टर स्थापित किए है। इसके अलावा डीईआरसी के निर्देशानुसार Consumer Grievance Redressal Forum (CGRF) भी स्थापित किये गये है। डीटी (Direct Theft) से संबंधित विवादों के निपटारे के लिए समय समय पर लोक अदालतों का आयोजन किया जाता है।
ख)	खुले ओवरहेड तारों के कारण किसी दुर्घटना की आशंका को टालने के लिए और अनेक स्थानों पर इस्तेमाल न होने वाले तारें को हटाने के लिए क्या कदम उठाए जा रहे हैं;	बिजली की तारें जो कि मानव जीवन के लिए खतरनाक है उनको हटाने के लिए उर्जा विभाग की नीति है जो कि उर्जा विभाग ने आदेंश संख्या F.11(09)/2007/Power/ 2609-2619 दिनांक 03.08.2018 द्वारा जारी की है। (संलग्नक ख)
		उर्जा विभाग, दिल्ली सरकार ने आदेंश संख्या F.6(5)/Power/Discom/Vol-1/3655 दिनांक 23. 11.2021 के तहत 11 के.वी. बेयर कंडक्टर जो कि मानव जीवन को खतरा पैदा करती है उसे इंसुलेटेड कंडक्टर में बदलने की नीति जारी की है। (संलग्नक ग)
		बिजली वितरण कम्पनी बीवाईपीएल ने सूचित किया है कि स्टेडंर्ड प्रैक्टिस में पावर केबल को जो उपयोग में नहीं है या उपयोग किए जाने की संभावना नहीं है, बिजली



			0 4
-13			वितरण कम्पनी के फील्ड स्टाफ द्वारा हटा दी जाती है
			तथा इसे सुनिश्चित करने के लिए समय-समय पर
			निगरानी की जाती है।
	ग)	डीईआरसी नियमों के अंतर्गत 5	विजली वितरण कंपनियों ने सूचित किया है कि डीईआरसी
	'/	कि.वा. तक के उपभोक्ताओं के	नियमों के विरूद्ध कोई भी मामला दर्ज नही किया गया
		विरूद्ध मामले दर्ज नहीं किए जा	है।
		सकते है, फिर भी ऐसा क्यों किया	
		जा रहा हैं;	
Ì	घ)	प्रो-राटा के आधार पर राशि लेने	बिजली वितरण कम्पनियों ने सूचित किया है कि वैध रूप
	.,	के स्थान पर बीएसईएस देय राशि	से उप–विभाजित संपत्ति के बकाया देय राशि के सर्वार्धत
		को अन्य व्यक्तियों को क्यों	अनुपात में भुगतान पर बिजली वितरण कम्पनी कनेक्शन
		स्थानांतरित कर रही है; और	प्रदान करती है।
-	ভ)	तुर्कमानगेट डीडीए फ्लैटस में नए	बिजली वितरण कम्पनी बीवाईपीएल ने सूचित किया है कि
	٥)	कनेक्शन लेने में आने वाली	तर्कमानगेट डीडीए फुलैटस में अतिक्रमण और अलग
		कठिनाइयों के समाधान हेतु क्या	dwelling unit न होने की वजह से नये कनेक्शन जारी
		कदम उठाए जा रहे है?	नहीं किए जा पा रहे है।

सूचना सक्ष्म प्राधिकारी से अनुमोदित है।

अार.एस.सामरिया)

उप-निदेशक (ऊर्जा)

R. S. SAMRIA

Dy. Director

Department of Power

Govt. of NCT of Delhi

Delhi Secretariat, New Delhi



Public Awareness Bulletin - 13





Consumer Grievance / Complaint like: New Connection, Temporary Connection, Load Enhancement, Load Reduction, Permanent Disconnection, Reconnection, Shifting of Meter and Service line, Name Change, Category Change, Billing, Reading of Meter, Metering Problems (Faulty/Burnt/Slow/Fast/Stolen), No Current/failure of power supply, Voltage fluctuation, Load shedding/scheduled outages, Nonworking of Street Light, Reporting of theft of electricity/ Unauthorized Use of Electricity.

TIER -I DISCOMS

Channels	for registration of	complaint

Chamber to region and				
DISCOM	BRPL	BYPL	TPDDL	NDMC
24x7 Toll Free No	19123/39999707	19122/39999808	19124/ 1800-208-9124	19121/011-49993555
Customer Care (Mon-Fri 09:30AM to 05:30PM & Sal			to 05:30PM & Sat- 09:30 AM to 01:00PM	
Discom's Website	www.bsesdelhi.com	www.bsesdelhi.com	https://tatapower-ddl.com	https://www.ndmc.gov.in
Mobile App	BSES APP	BSES APP	TPDDL Connect	NDMC311
Official Email ID for Filing Complaint	brpl.customercare@re lianceada.com	bypl.customercare@relianc eada.com	customercare@tatapower-ddl.com	care@ndmc.gov.in

NOTE:

The distribution licensee shall also provide the details for Pull/ Short Code SMS Service and Web Chat for registration of complaint by consumer.

If complaint is not resolved timely or complainant is not satisfied with the response/ resolution provided, and if desires, the complainant may approach to the below officials for further clarification/ resolution, at their respective Division customer care centres: -

STEP 1: Customer Care Officer/ Customer Relation Executive

STEP 2: Business Manager / Customer Service Manager / Dist. Manager

STEP 3: Circle Head/Divisional Chief

If still not satisfied with the resolution, consumer may write at:

STEP 4: Head Customer Care of DISCOM (BRPL, BYPL, TPDDL & NDMC) mentioned below according to area of operation.

Postal	BSES Rajdhani	BSES Yamuna Power Ltd.	Tata Power Delhi Distribution	New Delhi Municipal Council
Address for	Power Ltd. (BRPL)	(BYPL)	Ltd.(TPDDL)	(NDMC)
forwarding	Customer Care, BSES	Head, (Customer Care,	Customer Complaint Analysis Group	Executive Engineer
complaint in	Bhawan, Behind	Jhilmil Corporate Annex	(CCAG) at TATA Power - DDL,	Commercial Department
writing	Nehru Place Bus	Building, CBD-III,	CENCARE Building, Opposite C-2	New Delhi Municipal Council
	Terminal, Nehru	Karkardooma Delhi -	Block, Lawrence Road, Keshavpuram,	Shaheed Bhagat Singh Place, Gole
	Place, New Delhi -	110032	Delhi - 110035	Market, New Delhi - 110001
1	110010			

TIER -II CGRFs

If complainant is not satisfied either with the response of the Licensee or there is no response from the Licensee within the stipulated time complainant may approach CGRFs of respective DISCOMs mentioned alongside:

BRPL: Secretary, CGRF-BRPL, Sub Station Building, Sector-V, Pushp Vihar, New Delhi -110017. Email-corrbrpi@gmail.com

BYPL: Secretary, CGRF-BYPL, Sub-Station Building, Shakti Kiran Building, Near Karkardooma Courts, Karkardooma, Delhi – 110032. Email-cgrfbypl@hotmail.com

TPDDL: Secretary, CGRF-TPDDL, Sub Station Building, Police Colony, Model Town-II, Delhi - 110009. Email-cgredressal.forum@tatapower-ddl.com

NDMC: Secretary, CGRF-NDMC, Shop No.67-68 & 71-73, Shaheed Bhagat Singh Place, Gole Market, New Delhi – 110001. Email-ecqrfndmc@qmail.com

TIER-III Ombudsman

Complainant aggrieved by non-redressal of his grievance by the CGRF may make a representation to the Ombudsman at the following address:

Electricity Ombudsman

B-53, Paschimi Marg, Opp. Tagore International School, Vasant Vihar, New Delhi – 110057

Email: elect ombudsman@yahoo.com

NOTE:

• The Forum shall not entertain a grievance if it pertains to the same subject matter for which any proceedings before any court, authority or any other Forum is pending or a decree, award or a final order has already been passed by any competent court, authority or forum.

The Forum shall not entertain grievances falling under sections 126,127,135 to 139, 142, 152 and 161 on matter related to Assessment, Appeal to appellate authority, Theft of Electricity, Theft of electric lines and materials, Punishment for receiving stolen property, Interference with meters or works of licensee, Negligently breaking or damaging works, Punishment for non-compliance of directions by Appropriate Commission, Compounding of offences and Notice of accidents and inquiries respectively of the Electricity Act, 2003.

In matters related to Unauthorized Use of Electricity (UUE) under section 126 of Electricity Act, 2003, complainant may prefer an appeal under section 127 of Electricity Act, 2003 before the Additional District Magistrate of the district being the Appellate Authority.

The Jurisdiction to deal matters related to theft of electricity lies with Special Court.

This Public Awareness Bulletin No. 13 shall supersede the earlier PAB-8.

Issued in Public Interest by

Delhi Electricity Regulatory Commission Viniyamak Bhawan, C-Block, Shivalik, Malviya Nagar, New Delhi-110017

Telephone: 011-41080417, Website: www.derc.gov.in

Dy. Director
Department of Power
Govt. of NCT of Delhi
Dethi Secretariat, New Delhi

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF POWER) DELHI SECRETARIAT, 8TH LEVEL B-WING NEW DELHI-110002

NOT. F.11 (09)/2007/Power/2609-2619

'Dated: 03rd August, 2018

ORDER

Sub: Policy on the shifting of HT (11KV, 33KV & 66KV) / LT400V) Electricity Transmission Lines posing threat to human lives — Modification of Cabinet decision No.1588 dated 09.11.2009 thereof.

The Council of Ministers, Govt. of NCT of Delhi vide decision no. 2604 dated 31.07.2018 on the subject cited above has considered and approved the following in respect of the existing policy on shifting of HT/LT Lines:

- i. In case of colonies set up under 20 point programme in the rural area, the shifting of HT/LT lines would be done through the fund of Govt. from the budget of Power Department which would provide for 100% of the cost of shifting.
- ii. In respect of other rural areas, like Lal Dora areas and extended Lai Dora areas, the cost of shifting of HT/LT lines would also be made from the funds of Govt. from the budget of Power Department which would provide for 100% of the cost of shifting.
- iii. In respect of farmhouses, the entire cost of shifting will be borne by the affected consumers. In case of farmers other than farmhouse owners, 100% of the cost of shifting is to be borne by Govt. from the budget of Power Department.
- iv. In respect of regularized unauthorized colonies including urbanized villages and resettlement colonies, 100% of the cost of shifting is to be borne by Govt, from the budget of Power Department.
- v. In case of HT/LT lines passing through Government Institutions, public authority buildings, schools, hospitals, colleges of public nature and

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R. S. SAMRIA
Dy. Director
Department of Power
Govt. of NCT of Delhi
Delhi Secretariat, New Delhi

which are owned by the government, 100% of the funding would be met by the concerned department/ agency for shifting of the lines.

- vi. .. In case of private institutions of a public nature like educational and health institutions etc., 100% of the cost of shifting is to be borne by the concerned institution.
- Scope of the policy of HT/LT lines will include the HT transmission lines VII. of 11KV, 33KV as well as 66KV and LT lines of 400V.

(Sudhir Sharma) Dy. Secretary (Power)

Copy to : -

1. Pr. Secretary to Lt. Governor, Delhi.

2. Spl. Secretary to the Chief Minister, Delhi.

Council of Ministers, GNCTD

4. All MLAs, GNCTD

5. SO to Chief Secretary, GNCTD

6. Addl. Chief Secretary, GNCTD

7. All Pr. Secretaries / Secretaries, GNCTD

8. Pr. Secretary (UD), GNCTD

9. Secretary, DERC

10. Dir (O), DTL

11.CEOs, BRPL, BYPL & TPDDL

Dy. Director Department of Power

Govt. of NCT of Delhi Delhi Secretariet, New Delhi

GOVT. OF NCT OF DELHI DEPARTMENT OF POWER 8th Level, 'B' Wing, Delhi Secretariat, I.P. Estate New Delhi

No. F.6(5)/Power/Discom/2020/Vol.I/3655

Dated: 23/11/2021

ORDER .

Sub: Policy on the conversion of 11kV bare conductor to insulated conductor posing threat to human lives.

The Council of Ministers, Govt. of NCT of Delhi vide Decision No.3046 dated 05.11.2021 on the subject cited above has considered and approved the following:

POLICY for conversion of 11kV bare conductor to insulated conductor:

I. PROCEDURE

- i. The Distribution Companies (DISCOMs) will define the priority of conversion of 11kV bare conductors with insulated conductor by identifying the areas prone to theft and most dangerous to human life to avoid fatal accidents & submit the detailed proposal along with estimate for the work to Power Department.
- ii. The Power Department will send the detailed proposal along with estimate for the work to Delhi Transco Limited (DTL) for its verification and vetting.

 Delhi Transco Ltd. will about the contraction of the contraction o
- Delhi Transco Ltd. will check/ verify the feasibility of the proposal submitted by DISCOMs. DTL will submit the duly verified proposal & vetted estimate to Power Department.
- The proposal of "Conversion of 11KV bare conductor to insulated conductor" should be supported by the report from the Revenue Department to confirm and certify the followings:
 - (1) The area for which conversion of 11kV Bare Conductors are being proposed is either:
 - a) Regularized unauthorized colonies (with year of regularization), or
 - b) Urbanized village/resettlement colonies, or

Dy. Director
Department of Power
Govt. of NCT of Delhi
Delhi Secretariat, New Delhi

- c) Colonies setup under 20 point programme in Rural Area, or
- d) Rural Area like Lal Dora and extended Lal Dora.
- e) Unauthorized colony with Name and Registration Number.
- (2) The Khasra number(s) of the respective Revenue village/ area through which the 11kV Bare conductor is passing.
- After receipt of Revenue Department report, Power department GNCTD will
 issue acceptance letter to the concerned DISCOM to execute the proposed
 work.
- vi. DISCOMs will obtain necessary permissions, if any, from concerned departments for conversion of 11kV bare conductor to insulated conductor.
- vii. Upon successful execution & issuance of Utilization certificate by concerned DISCOM, Delhi Transco Limited (DTL) shall submit the post verification inspection report along with photos of before and after completion of the project to Power department and certify that the work has been done strictly as per prescribed norms, rules, regulations and conditions. Subsequently, the funds would be released to the concerned DISCOM, as per the acceptance letter.

II. Terms and Conditions for payment

- i. The conversion of 11kV bare conductor to insulated conductor would be done through the fund of Govt. from the budget of Power department @ 100% of the cost of conversion of 11kV bare conductor for the following areas:
 - a. In case of colonies set up under 20 point programme in the rural area.
 - b. In respect of other rural areas, like Lal Dora areas and extended Lal Dora areas.
 - c. In respect of farmers other than farmhouse owners.
 - d. In respect of 'regularized unauthorized colonies' including urbanized village and resettlement colonies.

Dy. Director
Department of Power
Govt. of NCT of Delhi
Delhi Secretarial, New Delhi

- ii. In respect of 'unauthorized colonies' 100% of the cost of conversion is to be borne by Govt. from the budget of Urban Development department in line with the policy No.F.627/UC/UD/2012/1609-1617 dated 28.09.2018 for shifting of HT/LT lines.
- iii. In respect of farmhouse, the entire cost of conversion will be borne by affected consumers.
- iv. In case of 11kV lines passing through Government Institution, Public authority buildings, schools, hospitals, colleges of public nature
 which are owned by the government 100% of funding would be met by respective department/agency for conversion of conductor.
- v. In case of private institutions of a public nature like educational and health institution etc., 100% of the cost of conversion is to be borne by the respective institution.

(R.S. Samria)
Dy. Director (Power)

Copy to:-

- 1. Secretary to Lt. Governor, Delhi.
- 2. Secretary to Chief Minister, Delhi
- 3. Council of Ministers, GNCTD
- 4. All MLAs, GNCTD
- 5. SO to Chief Secretary, Delhi
- 6 All Addl. Chief Secretary/Pr. Secretaries/ Secretaries, GNCTD
- 7. Secretary, DERC
- 8. Director (Opr.), DTL
- 9. CEOs, BRPL, BYPL, TPDDL

Dy. Director

Department of Power

Govt. of NCT of Delhi

Delhi Secretariat, New Delhi